

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos. 28642-28643/2019

(Arising out of impugned final judgment and order dated 23-03-2018 in WC No. 6284/2018 21-08-2019 in CMRA No. 3/2018 passed by the High Court of Judicature at Allahabad)

M/S KRBL LIMITED

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 190918/2019 - CONDONATION OF DELAY IN FILING THE SPARE COPIES

IA No. 176724/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 132497/2020 - EXEMPTION FROM FILING O.T.

IA No. 176723/2019 - EXEMPTION FROM FILING O.T.)

Date : 15-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Jayant Mehta, Sr. Adv.
Mr. Anirudh Bakru, Adv.
Mr. Shadman Siddiqui, Adv.
Ms. Akriti Chaubey, AOR

For Respondent(s) Mr. E. C. Agrawala, AOR
Mr. Sunil Murarka, Adv.
Ms. Prashi Tyagi, Adv.
Mr. Victor Dass, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the respondents,
matter is adjourned.

List this matter on 12.03.2024.

(NEETA SAPRA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)